

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.474
CP/168/ND/2023

IN THE MATTER OF:

Arpita Dhody	...	Applicant
Versus		
Ansal Properties & Infrastructure Limited	...	Respondent

under Section 73 (4).

Order delivered on 15.02.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Petitioner	: Lt. Col. Dhody, Adv.
For the Respondent	: Mr. Gaurav Sethi, Mr. Anmol Joshi, Mr. Deeptanshu Chandra, Anant Bajpai, Mr. Rahul Pawar, Advs. for C.S. of A.P.I.L
For the RP	: Mr. Sumesh Dhawan, Ms. Vatsala Kak, Mr. Awnish Kumar, Advs.
For the Serene Residency Group Housing Project	: Mr. Navneet Kumar Gupta, Adv.

ORDER

Representative in item no. 474 is present. Ld. Counsel for the Respondent is present. Pleadings are already completed. Post it on 29.02.2024 for argument. In the meantime let the Respondent may take steps to settle the issue amicably. List it on **29.02.2024**.

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)